

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 182 OF 2019 &**  
**IA NOS. 472 & 1221 OF 2019**

**Dated : 16<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Limited**

**.... Appellant(s)**

**Vs.**

**Maharashtra State Electricity Distribution Company  
& Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. Manpreet Lamba  
Ms. Priyal Modi

Counsel for the Respondent(s) :

Mr. Anup Jain  
Ms. S. Rama for R-2

Ms. Anushree Bardhan  
Ms. Tanya Sareen for R-3

**ORDER**

**IA No. 472 of 2019 - (Application for exemption  
from filing certified copy of impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

**IA No. 1221 of 2019**

*(Application for condonation of delay in filing reply)*

For the reasons set out in the application, delay of 25 days in filing reply is condoned.  
Application is disposed of.

Rejoinder, if any, shall be filed on or before 24.07.2019 with advance copy to the other side.

List the matter on **25.07.2019**.

**(Ravindra Kumar Verma)**

**Technical Member**

mk/mkj

**(Justice Manjula Chellur)**

**Chairperson**